

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4494

ANSWERED ON:03.05.2012

PERFORMANCE UNDER MGNREGS

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Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the performance of Mahatma Gandhi National Rural Employment Guarantee Scheme during the last three years;
- (b) the details of hurdles being experienced in implementation of the Scheme;
- (c) the steps taken by the Government to remove these hurdles;
- (d) the number of households provided employment under the Scheme indicating the SCs, STs and women figures separately, State-wise;
- (e) whether there is a demand to recast the Scheme; and
- (f) if so, the details thereof and the reaction of the Government thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

- (a): The performance of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) in terms of number of households provided employment and persondays generated during the last three years is given in Annexure-I.
- (b) & (c): While implementing the Act, the challenges faced include ensuring demand driven legal entitlements, timely payment of wages to workers and strengthening overall delivery system. The measures/steps taken to remove bottlenecks and improve implementation of MGNREGA include the following:
 - (i) With a view to ensuring timely payment, infusing transparency and enhancing the integrity of wage payment, Schedule II of MGNREG Act has been amended to make wage disbursement to MGNREGA workers through institutional accounts in Banks or Post Offices a statutory requirement unless specifically exempted.
 - (ii) To strengthen the institutional outreach for wage disbursement, it has been decided that State Governments should roll out the Business Correspondent Model to make wage payment through Banks with Bio-metric authentication at village level.
 - (iii) Permissible administrative expenditure limit was enhanced from 4% to 6% for deployment of dedicated staff for MGNREGA, strengthening management and administrative support structures for social audit, grievance redressal and Information and Communication Technology (ICT) infrastructure.
 - (iv) States have been instructed to establish State Employment Guarantee Funds for greater flexibility in management of funds for MGNREGA.
- (d): The details of SC, ST and women persondays generated under MGNREGA during the last three years are given in Annexure-II.
- (e) & (f): The provisions in MGNREGA are effected through Schemes to be formulated by States under Section 4(1) of the Act. The Schemes made by the States are required to provide for the minimum features specified in Schedule I of the Act for which guidelines are issued by the Central Government. Para 1B of Schedule-I of MGNREGA lists the category of works that any Scheme prepared by a State Government under Section 4 (1) of MGNREG Act shall focus upon. Based on the suggestions and feed back received from various Stakeholders including State Governments, changes and modifications to the Schedule and guidelines are carried out from time to time and this is a continuous process.